

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-838/2017

New Delhi this the 06th day of April, 2017.

Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)

Sh. V.K. Bhaskar,
S/o late Summer Singh,
Aged about 60 years,
The then DE (CMTS), Bareilly,
r/o A. 241/1, Phase-1,
Ashok Vihar, DDA Flats,
Delhi-110052. Applicant

(through Ms. Meenakshi Mohan)

Versus

1. Bharat Sanchar Nigam Limited,
Through its Director (HR),
Harish Chandra Mathur Lane,
Janpath, New Delhi.
 2. Bharat Sanchar Nigam Limited,
Through it's CGMT, UP(W),
Telecom Circle, BSNL,
Shastri Nagar Telephone Exchange Building,
Tejgarhi, Meerut, Uttar Pradesh. Respondent

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

- “ a. Set aside the charge-sheet memo no. VID-UPT(W)/M-9/02/2012/103 dated 10.09.2012, Inquiry Report dated 29.12.2014 and punishment order vide memo no. VID-UPT(W)/GM(CMTS-O & M) D.P./2012-13/144 dated 09.11.2016;
- b. direct the respondents to reinstate the applicant in to service as its is prior to the date of his retirement on 30.11.2016;
- c. pass such other order/s as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of the present case.”

2. Learned counsel for the applicant argued that after passing of punishment order, the applicant filed an appeal on 25.11.2016 (page 65). However, respondents are yet to decide the same. Learned counsel submitted that the applicant would be satisfied if directions were given to the respondents to dispose of the appeal as early as possible.

3. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to decide the pending appeal of the applicant within eight weeks from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/